139 Written Answers to

ment for achieving the said targets of project implementation are (i) introduction of on-line monitoring system (ii) prioritisation of projects within available resources (iii) weeding out/privatisation of project making slow progress and (iv) more emphasis on accountability in project implementation through the system of Memorandam of Understanding between Govt, and the Chief Executives of project implementing agencies.

Projects received from individual enterpreneurs by KVlC

1315. SHRI SANJAY DALMIA: Will the Minister of INDUSTRY be pleased to state:

(a) the number of projects from the individual entrepreneurs received by the different State Offices of the Khadi and Village Industries Commission after the adoption of the project approach by the Khadi and Village Industries Commission;

(b) the number of projects cleared by the different industry directorates in the Central offices of the KVIC;

(c) the number of projects cleared by the different industry directorates and the Banking Division of the KVIC and sanctioned by Standing Finance Committee; and

(d) the number of entrepreneurs who have received actual payment from the KVIC against the projects submitted by them?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) After adoption of project approach, as per information received from State offices of K.V.I.C., 719 projects from individual entrepreneurs have been received so far.

(b) From all over India so far 523 projects pertaining to individual entrepreneurs have been received by various industry directorates in the K.V.I.C. Central office,' Mumbai. Out of this, 105 projects have been technically cleared by the various industry directorates.

(c) 105 projects cleared by different industry directorates have been sent to Banking Division. Out of 105 projects, 35 projects have been cleared by Banking Division, 16 projects have finally been sanctioned by the Standing Finance Committee.

(d) Two entrepreneurs, who have submitted complete sets of loan documents have received funds from K.V.I.C.

Complaints against officials of MUL

1316. SHRI GURUDAS DAS GUPTA: SHRI J. CHITHARANJAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether there are complaints against certain officials of Maruti Udhyog Limited; and

(b) if so, the details and action taken thereon?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) As per information furnished by the Central Bureau of Investigation (CBI), the following cases are under trial in the Court of Special Judge, Delhi, relating to complaints pertaining to the period when Maruti Udyog Limited was a Government company:—

- 1. CBI case No. RCl(A)/92 ACU-IV regarding allotment of 13 vehicles at pre-budget prices.
- 2. CBI case No. RC2(A)/94 ACU-V regarding regular award of contract for transportation of SKD & CKD components from Kandla Port to Gurgaon.
- CBI case No. RC3(A)/92 ACU-V regarding award of contract for supply of shock absorbers to M/s. Hydraulics Ltd.

Approval to increase foreign equity

1317. SHRI V. NARAYANASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government while granting approval to an investment proposal also approve the activity in which the foreign equity is to be invested;

(b) if so, the detailed reasons why Government require the foreign investor to seek fresh approval for subsequent increase in the amount of foreign equity for investment in the activity already approved; and

(c) whether doing away with this requirement of reapproaching Government for increase in foreign equity for investment in the approved activity will go a long way in achieving the Government objective of attracting US \$ 10 billion in foreign direct investment?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) Approvals for Foreign Direct Investments are given for specific activities applied for. In case the foreign investors intend to change the activity or to. increase the foreign equity already approved, they will have to seek fresh approval.

However no Government approval is required for subsequent increase in foreign equity percentage upto 50%, 51% and 74% for the activities (whether existing or fresh)covered under the high priority sectors listed in Annexure III, Part 'A', 'B' and 'C respectively of Press Note No. 2 (1997 Series) issued on 17th January, 1997. Such proposals are cleared by the RBI under the automatic approval route subject to specified parameters. (c) Proposals received for foreign direct investment/increase in foreign equity are disposed of in a compressed time schedule which helps in accelerating the FDI approval process and in achieving the desired level of FDI.

Proposal to Relax Mine Leasing Norms

1318. SHRI GHUFRAN AZAM: Will the Minister of MINES be pleased to state:

(a) whether Government propose to relax rules governing mining lease to empower State Governments to provide mining lease;

(b) whether it is a fact that several private sector companies have been permitted by Central Government for mining in the country during the last two years;

(c) if so, the details thereof; and

(d) the norms adopted for assigning mine leasing to those companies?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) and (b) The Central Government have constituted a Committee under the Chairmanship of Secretary (Mines) with Secretaries, Mines & Geology of State Governments etc. as members. The terms of reference of the Committee inter-alia include review of the existing laws and procedures governing regulation and development of minerals and to recommend steps to make them compatible with the policy changes and to suggest steps to reduce delays in grant/ renewal of Prospecting Licence/Mining Lease. The Committee is also to consider and suggest further delegation of powers, to the State Governments regarding grant/renewal of prospecting Licence/ Mining Leases and measures to be taken to prevent illegal mining.

(c) to (e) Mineral Concessions are granted by the concerned State